

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 417
CA/535/ND/2021 IN CP/146/ND/2021

IN THE MATTER OF:

Rohit Prasad And Ors.

...

Applicant

Versus

RR Financial Consultants Ltd. And Anr.

...

Respondent

Order under Section 241-242

Order delivered on 23.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

SHRI AJAI DAS MEHROTRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel for the parties stated that the settlements talks are going on and settlement terms are about to conclude. Accordingly, Ld. Counsel for the parties sought two weeks' time. Let the matter be fixed for settlement, if failed, for arguments on **09.11.2022**.

-Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-Sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)